

**Scheme for Post Retiral Benefits to the Retired Chief Justices and
Retired Judges of the High Court of Tripura**

GOVERNMENT OF TRIPURA
LAW DEPARTMENT SECRETARIAT :: AGARTALA

No.F.2 (7)-LAW/ESTT.2/2013/4648-58

Dated, Agartala, the 1st July, 2015.

NOTIFICATION

**SCHEME FOR POST RETIRAL BENEFITS TO THE RETIRED CHIEF JUSTICES
AND RETIRED JUDGES OF THE HIGH COURT OF TRIPURA.**

WHEREAS, a Resolution was passed in the Joint Conference of the Chief Ministers and the Chief Justices of the High Courts held on 18.09.2004, to adopt the scheme sanctioned by the State of Andhra Pradesh and follow in all States relating to post retiral benefits to the retired High Court Judges except where better benefits are already available;

AND WHEREAS, pursuant to the above resolution, most of the States in the country have extended various post retiral benefits to the retired Chief Justices and retired Judges of the respective High Courts, in the same manner as sanctioned by the Government of Andhra Pradesh, under their G.O.Ms. No.28 dated 16.03.2012, issued by the Law (LA & J-SC.F) Department, sanctioning an amount of ₹14,000/- per month to the retired Chief Justices and an amount of ₹12,000/- per month to the retired Judges of the High Court of Andhra Pradesh, for defraying the services of an orderly, driver, security guard etc. and for meeting expenses incurred towards secretarial assistance on contract basis and a residential telephone free of cost with number of free calls to the extent of 1500 per month over and above the number of free calls per month allowed by the Telephone authority to both the retired Chief Justices and retired Judges of the High Court of Andhra Pradesh w.e.f. 01.04.2012;

AND WHEREAS, the Hon'ble Supreme Court of India in its Judgment dated 31.03.2014 passed in Writ Petition (Civil) No.521 of 2002 (P. Ramakrishnan Raju -vs- Union of India & Ors), analogously heard with Writ Petition (Civil) No.523 of 2002, 524 of 2002, 37 of 2003, 38 of 2003, 465 of 2005 and Civil Appeal Nos.4248-49 of 2014 [arising out of SLP (C) Nos.9558-9559 of 2010] has ordered that the States who have not so far framed any scheme extending the post retiral benefits of the retired Chief Justices and retired Judges of the respective High Courts, shall formulate the same as early as possible, preferably with a period of six months from the date of receipt of the copy of the order;

AND WHEREAS, in the State of Tripura, no such post retiral benefits have been extended for the retired Chief Justices and retired Judges of the High Court, like the service of a driver, a security guard, a domestic help etc., apart from having secretarial assistance on contract basis to maintain an office at the residence, which is must for the retired Chief Justices and retired Judges by virtue of the very nature of offices held by them;

NOW THEREFORE, the Government of Tripura, in compliance of the directions of the Hon'ble Supreme Court of India given in Writ Petition (Civil) No.521 of 2002 dated 31.03.2014 and pursuant to the Resolution of the Joint Conference of the Chief Ministers and the Chief Justices of the High Courts held on 18.09.2004, hereby formulates the following scheme, namely-

1. (1) This may be called "The Scheme for Post Retiral Benefits to the Retired Chief Justices and Retired Judges of the High Court of Tripura";
(2) This shall come into force on and from 1st July, 2015.
2. The State Government, after careful consideration of all aspects, hereby sanctions-
 - (1) an amount of ₹14,000/- (Rupees Fourteen Thousand) per month to the retired Chief Justices of High Court of Tripura and an amount of ₹12,000/- (Rupees Twelve Thousand) per month to the retired Judges of High Court of Tripura, for defraying the services of an orderly, driver, security guard etc. and for meeting the expenses incurred towards secretarial assistance on contract basis; and
 - (2) a residential telephone free of cost with number of free calls to the extent of 1,500 per month over and above the number of free calls per month allowed by the Telephone authorities, to both the retired Chief Justices and Judges of High Court of Tripura.
3. The post retiral benefits, as mentioned in para-2 above, are also extended to the Judges-
 - (1) who have been appointed in the High Court of Tripura and later transferred to some other High Court and retired there and so also to the Judges of High Court of Tripura who have been elevated as Chief Justices of other High Courts and retired in those High Courts, leaving the option to the retired Hon'ble Judges/Hon'ble Chief Justices to claim the said benefits in the State where from they retired or in the State of Tripura.


(2) subject to the condition mentioned in sub-para (1) above, these post retiral benefits are also extended to the retired Chief Justice(s) and or the retired Judge(s), who has/have been appointed as such, in the Gauhati High Court, from the Tripura Judicial Service or from the Advocates of the State of Tripura.

4. The post retiral benefits, as mentioned in para-2 above, are not extended to the retired Chief Justice(s) and retired Judge(s), who is/are engaged/appointed in any post-retirement assignment under any statutory authority or body within the State of Tripura.

5. The Registrar General, High Court of Tripura or any other officer subordinate to him and duly authorised by him, shall draw and pay the above sanctioned amounts and residential telephone charges including the charges for 1500 free calls per month over and above the number of free calls per month allowed by the telephone authorities to the retired Chief Justices and retired Judges of the High Court of Tripura.

6. This order issues with the concurrence of the Finance Department, Government of Tripura vide their U.O.No.1301/FIN(G)/14 dated 05.11.2014 and also approval of the Council of Ministers vide Memorandum No.F.1(39)-CAB/99-B dated 30th June, 2015.

By order and in the name of the Governor, Tripura,


(Sopan Chaudhuri)
Deputy Secretary, Law,
Government of Tripura.